

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 296/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.6.2024 and 20.8.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.

Petitioner : ACME Solar Holdings Limited (ASHL)

Respondents : Central Transmission Utility of India Limited (CTUIL)

Petition No. 297/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 7.5.2024 and 20.8.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and regulations.

Petitioner : ACME Solar Holdings Limited (ASHL)

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Shri Aniket Prasoon, Advocate, ASHL
Shri Aman Shaikh, Advocate, ASHL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, prayed for a week's time to file a reply in the matter. Learned counsel submitted that vide Record of Proceedings for the hearing dated 9.9.2024, CTUIL was *inter alia* directed to provide the list of generators on whom the one-time GNA charges have been raised and further stated that collation of such details /information took the additional time. Learned counsel indicated that there are 57 nos. of such generators on whom the demand for one-time GNA charges has been raised. Out of 57 such generates, approx. 53 nos. of generators have paid the one-time GNA charges without any protest; 3 nos. of generators have paid with protest. However, the balance one, i.e., the Petitioner, has not paid.

2. Considering the request of the learned counsel for the Respondent, CTUIL, the Commission permitted the Respondent, CTUIL to file its reply within a week with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter. The interim direction issued *vide* Record of Proceedings for hearing dated 9.9.2024 shall continue till the next date of hearing.

3. The Petitions will be listed for hearing on **10.12.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**